IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3430 of 2021
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1. Hari Bhuia.
2. Raja Ram Bhuia. ……**.Petitioners**

Versus

The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Ranjan Kumar, Advocate
For the State : Miss. Snehlika Bhagat, A.P.P.

02/5-4-2021 Heard the parties.

Defect No. 9 (i), as pointed out by the office, is ignored.

The petitioners are accused in connection with Jharia P.S. Case No. 247 of 2019.

The motorcycle of the informant was stolen. The petitioners seem to have been implicated on the confession of co-accused-Rahul Kumar Das and on the basis of confession of Rahul Kumar Das, motorcycle was recovered from his possession. There does not appear to be any recovery made from the conscious possession of the petitioners and petitioners are in custody since 4.1.2021.

Regard being had to the above, the petitioners, named above, are directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), each with two sureties of the like amount each to the satisfaction of learned A.C.J.M, Dhanbad in connection with Jharia P.S. Case No. 247 of 2019.

(Rongon Mukhopadhyay, J)

Rakesh/-